

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "C", MUMBAI**

**BEFORE SHRI AMARJIT SINGH, ACCOUNTANT MEMBER
AND SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

**ITA No. 2812/Mum/2024
Assessment Year 2020-21**

M/s. Oricon Enterprises Limited 1076 Dr E Moses Road, Worli, Mumbai-400018. PAN: AAACO 0480 F (Appellant)	Vs.	DCIT, Circle-8(2)(1), Aayakar Bhawan, Mumbai (Respondent)
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Present for:

Assessee by : Shri Niraj Gupta
Revenue by : Shri R.A. Dhyani, CIT/DR

Date of Hearing : 22.01.2025
Date of Pronouncement : 27.01.2025

ORDER

PER AMARJIT SINGH, ACCOUNTANT MEMBER:

The appeal of the assessee for the assessment year 2020-21 is directed against the order dated 20.03.2024 passed by the ld. National Faceless Appeal Centre (NFAC), Delhi.

2. At the time of hearing, the ld. AR for the assessee filed letter dated 24.12.2024 along with copy of Form No. 1 filed under Direct Tax Vivad Se Vishwas Scheme, 2024 and submitted that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2024. In light of the above and after considering the copies of Form 1 Direct Tax Vivad Se Vishwas Scheme 2024 filed on 09.12.2024, we dismiss the appeal of the assessee with liberty to reinstate the

appeals if its application under Direct Tax Vivad Se Vishwas Scheme, 2024 is not accepted.

3. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 27.01.2025.

Sd/-
(RAHUL CHAUDHARY)
JUDICIAL MEMBER

Sd/-
(AMARJIT SINGH)
ACCOUNTANT MEMBER

Mumbai, Dated: 27.01.2025
Biswajit, Sr. P.S.

Copy to:

1. The Appellant:
2. The Respondent:
3. The CIT,
4. The DR

//True Copy//

By Order

Assistant Registrar
ITAT, Mumbai Benches, Mumbai